

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1782/ND/2019

IN THE MATTER OF:

M/s. Sameta Metal Pro. Pvt. Ltd.

...PETITIONER

Vs.

M/s. Win-Holt India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 25.09.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor : Mr. D.S., Advocate

For the Respondent/ Corporate-debtor : Ms. Chetna Bisht, Advocate

ORDER

Heard the submissions made by the operational-creditor. The counsel for the operational-creditor has submitted that he has complied with the order dated 6.9.2019 and proxy counsel for the corporate-debtor has also submitted that the reply in the matter has been filed. Post the matter for hearing on 11th October, 2019.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**